

Government Companies. [Placed in Library. See No. LT - 1881/91]

13.23 1/2 hrs

- (3) Report of the Comptroller and Auditor General of India - Union Government (No. 3 of 1991) - Commercial - Audit Observation on Individual topics. [Placed in Library. See No. LT 1882/92]

COMMITTEE ON PUBLIC UNDERTAKINGS

Minutes

[English]

SHRI BASU DEB ACHARIA (Bankura): Sir, I beg to lay on the Table the Minutes (Hindi and English version) of the sittings of the Committee on Public Undertakings relating to Procedural and Miscellaneous Matters.

MR. SPEAKER: Now, statement by the Minister of Parliamentary Affairs.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, has any notice been given? We do not mind; I am quite happy to see his face, but the question is, some procedure has to be followed. The Minister in whose name it is there, is not here. Has any permission been taken? (Interruptions) Let him formally seek your permission and you give him, I do not mind that. (Interruptions)

MR. SPEAKER: Yes; it has been taken.

13.23 hrs

PUBLIC ACCOUNTS COMMITTEE

Twenty - Fifth to Thirtieth Reports

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Twenty-Fifth Report on Development and production of a trainer aircraft.
- (2) Twenty-sixth Report on Action Taken on 168th Report (Eighth Lok Sabha) on Development of weapon system 'X'
- (3) Twenty-Seventh Report on Procurement of defective imported parachutes.
- (4) Twenty-Eighth Report on Action Taken on 79th Report (Eighth Lok Sabha) on Short-billing of telephone call charges of heavy callers.
- (5) Twenty-Ninth Report on Action Taken on 187th Report (Eighth Lok Sabha) on Infructuous and avoidable extra expenditure in the acquisition of certain special-purpose naval vessels.
- (6) Thirtieth Report on Action Taken on 145th Report (Eighth Lok Sabha) on Union Excise Duties - Price lists.

13.29 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): With your permission, Sir, I rise to announce that Government Business during the remaining part of the Session will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Consideration and passing of:-

- (a) The Constitution (Seventy-first Amendment) Bill, 1990 as passed by Rajya Sabha
- (b) The Constitution (Seventy-sixth Amendment) Bill, 1992 as passed by Rajya Sabha
- (c) The National Commission for Minorities Bill, 1992
- (d) The Army (Amendment) Bill, 1992
- (e) The Foreign Trade (Development and Regulation) Bill, 1992
- (f) The Bill to repeal Air Corporations Act, 1953

MR. SPEAKER: Now Submissions before the House. Shri P.K. Dhumal.

PROF. PREM DHUMAL (Hamirpur): I request that the following may be included in the next week's agenda:-

The Pong Dam outsees from Himachal Pradesh are facing many problems and the House should discuss the same and amicable solution be found.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I request that the following item may be included in the next week's agenda:-

Scarcity of drinking water in various areas in Orissa is causing untold misery to the poor people especially in Sambalpur, Bolangir, Kalahandi, Koraput, Phulbani, Sundergarh and Dhenkanal districts.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, under the present rules of electrification in the rural areas of the country, electrification in the real sense is not being done in the villages and thus the people of the villages are not being benefited. Therefore this policy should be reviewed and necessary changes be made.

[English]

SHRI BRAJA KISHORE TRIPATHY(Puri): I request that the following may be included in the next week's agenda:-

To discuss the necessity of enhancement of Royalty on Coal which has become one of the paramount importance for Orissa and other Coal producing States of the country.

SHRIPRITHVIRAJD. CHAVAN(Karad): Sir, I request that the following may be included in the next week's agenda:-

1. Need to discuss the grave drought situation in Maharashtra with a view to declare the drought as the rarest of rare natural calamity.
2. To discuss the guidelines for deciding the severity of a natural calamity, particularly in case of a drought.

SHRI SYED SHAHABUDDIN (Kishanganj): I request that the following items may be included in the next week's agenda:-

1. A discussion on the economic status of the handloom weavers all over the country with special reference to the progress of welfare schemes.
2. A discussion on the reported infiltration of foreign nationals in border States.

13.27 hrs

MOTION RE: EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE ON CONSTITUTION (SEVENTY - SECOND AMENDMENT) BILL, 1991

[English]

SHRI NATHU RAM MIRDHA (Nagaur): I beg to move: